

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

MA 106/99 in
OA 1658/98

New Delhi this the 14th day of January, 1999.

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Hon'ble Shri N. Sahu, Member (A)

Sh. Mahesh Kumar
S/O Shri Kali Charan
R/O 4/1696, Mahavir Block,
Bhola Nath Nagar, Shahdara,
Delhi.

... Applicant

(By Advocate Sh. A.K. Bhardwaj through
proxy counsel Sh. M.K. Bhardwaj)

Versus

1. Govt. of NCT of Delhi
through Chief Secretary,
5, Sham Nath Marg,
Delhi-54
2. Director-cum-Secretary,
Directorate of Training and
Technical Education,
C-Block, Vikas Bhawan,
I.P.Estate, New Delhi.
3. Principal,
Bhai Permanand Institute of
Business Studies, Govt. of NCT of
Delhi, Shakur Pur, Delhi-92
4. Mrs. Amarjeet Kaur (Lecturer)
Maharani Bai Polytechnic
Maharani Bagh, New Delhi.
5. Mr. Vatan Prakash Gautam (Lecturer in
Secretariate Practice-Hindi) working
at BPIBS, Shakarpur, Delhi
C/O Director-cum-Secretary,
Directorate of Training and Technical
Education, C-Block, Vikas Bhawan,
I.P.Estate, New Delhi.

.. Respondents

(By Advocate Shri B.S. Gupta through
proxy counsel Sh. Amresh Mathur)

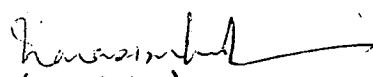
ORDER (ORAL)

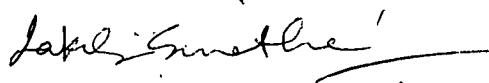
(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Proxy counsel for the applicant submits that he wishes
to withdraw this OA on the ground that the respondents are con-
sidering the case of the applicant favourably. He further prays that,
in case any grievance still survives, he may be allowed to pursue
his case in accordance with law. For this purpose he has filed
MA 106/99.

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2. In the facts and circumstances mentioned above, MA 106/99 is allowed. OA 1658/98 is accordingly dismissed as withdrawn with liberty to the applicant to pursue any legal remedies in accordance with law. (8)


(N. Sahu)
Member (A)


(Smt. Lakshmi Swaminathan)
Member (J)

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